

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

ORIGINAL APPLICATION NO.170/00505/2020

DATED THIS THE 23rd DAY OF NOVEMBER, 2020

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Bangalore Bench at Bangalore)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from Central Administrative Tribunal, Bangalore Bench at Bangalore)

Mr.B.R.Anil
Aged 40 years
S/o. B.K.Rajappa
Working as Contingent in Central
Excise and Custom (GST)
Bangalore City Customs
C.R.Building, Queen's Road
Bangalore.
Permanent r/at Banavara village
Gonimaroor Post
Somavarapete Taluk
Kodagu District.Applicant

(By Advocate Shri Mohana Chandra P. - through video conference)

Vs.

1. Union of India
Represented by the Secretary
Ministry of Finance
Department of Revenue
North Block
New Delhi-110001.

2. The Chief Commissioner of Central

Excise and Custom (GST)
Bengaluru Zone, P.B.No.5400
C.R.Building, Queens Road
Bengaluru-560001.

3. The Administrative Officer (AO)
Office of Customs
C.R.Building, 4th Floor
Queen's Road
Bengaluru-560001.Respondents

ORDER (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

The present Original Application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking therein the following relief:

- i. Issue writ of mandamus or any other writ or direction directing the respondents to consider representation dated 6.1.2020 vide Annexure-A6 and to regularize his employment, and
- ii. Grant such other and further reliefs as this Hon'ble Court deems fit under the circumstances of the case in the interest of justice and equity.

2. At the very outset, Shri Mohana Chandra P., learned counsel representing the applicant stated that in order to claim regularization of his services, the applicant had submitted a representation dated 06.01.2020 on which no decision has been taken by the respondents upto today. He further stated that the applicant will be satisfied if a direction is issued to the respondents to decide his

pending representation within a time frame.

3. Keeping in view the aforesated limited prayer made by learned counsel for the applicant, we deem it appropriate to dispose of the present Original Application at the admission stage itself without entering into the merits of the case.

4. Accordingly, the Original Application is disposed of with a direction to respondents to decide the applicant's pending representation dated 06.01.2020 and pass a reasoned and speaking order in accordance with law within a period of two(2) months from the date of receipt of a certified copy of this order.

5. The OA stands disposed of in the above terms. However, there shall be no orders so as to costs.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

/ps/

Annexures referred to by the applicant in OA No.505/2020:

Annexure-A1: Whomsoever Certificate dtd.14.11.2013 issued by AO

Annexure-A2: Letter of Commissioner of Central Excise dtd.25.2.2014

Annexure-A3: Reminder of Commissioner dtd.3.3.14 to AO, Yeswanthpur Dvn.

Annexure-A4: Letter of AO dtd.11.3.2014 furnishing details of casual labourers

Annexure-A5: Details of casual labourers furnished to R3

Annexure-A6: Representation dtd.6.1.2020

Annexure-A7: Acknowledgement for evidencing service of representation
